

IN THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR BENCH, NAGPUR

BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER AND
SHRI K.M. ROY, ACCOUNTANT, MEMBER

ITA no.15/Nag./2021
(Assessment Year : 2009-10)

M/s. Vighnaharta Land Developers
253, Yajurved, Dixit Nagar, Nagpur 440 026 Appellant
PAN – AAFV6819F

v/s

Income Tax Officer
Ward-2(2), Nagpur Respondent

Assessee by : None
Revenue by : Shri Abhay Y. Marathe

Date of Hearing – 13/06/2024

Date of Order – 13/06/2024

ORDER

PER V. DURGA RAO, J.M.

The present appeal has been filed by the assessee challenging the impugned order dated 25/10/2017, passed by the learned Commissioner of Income Tax (Appeals)-2, Nagpur, [*learned CIT(A)*], for the assessment year 2009-10.

2. The Registry has pointed out that there is a delay of 337 day in filing the present appeal by the assessee before the Tribunal.

3. When this appeal was taken up for hearing, no one is appeared from the assessee's side. There is a delay of 337 days in filing the appeal. We find

that it is not a fit case to condone the delay. Accordingly, the appeal is dismissed in limine.

4. In the result, appeal filed by the assessee is dismissed in limine.

Order pronounced in the open Court on 13/06/2024

Sd/-
K.M. ROY
ACCOUNTANT MEMBER

Sd/-
V. DURGA RAO
JUDICIAL MEMBER

NAGPUR, DATED: 13/06/2024

Copy of the order forwarded to:

- (1) The Assessee;
- (2) The Revenue;
- (3) The PCIT / CIT (Judicial);
- (4) The DR, ITAT, Nagpur; and
- (5) Guard file.

Pradeep J. Chowdhury
Sr. Private Secretary

True Copy
By Order

Sr. Private Secretary
ITAT, Nagpur